

in Delhi for the period until the land is allotted to such societies without encumbrances ; and

(b) if so, Government's decision in the matter ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No.

(b) Question does not arise.

Construction of Flats

3200. SHRI SURAJ BHAN : Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 3582 on 19 March, 1984 regarding construction of flats and state :

(a) the State-wise number of houses/flats/tenements for different income groups constructed by various Government Corporations and Government organised/aided agencies ;

(b) the number actually been allotted ;

(a) the number out of them reserved for Scheduled Castes and Scheduled Tribes also for the disabled ; and

(d) the amount of aid given for this purpose ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

Reconsideration of Procedure etc. for Housing Loans to States by HUDCO and LIC

3201. SHRI AMARSINH RATHAWA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the present standard and procedure laid down by the public sector HUDCO and LIC for providing housing loans to States ;

(b) whether the State Housing Ministers have demanded in the meeting of the Central Council for local Government and urban development, reconsideration of the present procedure of providing loans by the HUDCO and LIC ;

(c) if so, the action taken by the Centre in this regard ;

(d) whether some States have put forward their plan for rural houses for weaker section also ; if so, the details thereof ; and

(e) the steps being taken in this regard ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) HUDCO provides loan assistance to various agencies like Housing Boards, Development Authorities, Improvement Trusts, Local Bodies etc. for Urban Housing (including core and skeletal Housing), Plotted Development, Sites and Services Rural Housing, Squatter Settlement Upgradation Scheme on Public Lands, Urban Development, Staff Housing, Cooperative Housing etc. at various rate of interest.

LIC/GIC loans are allocated to State Governments for implementing various social housing schemes on year to year basis. These loans form part of plan allocation of each State Government as approved by Planning Commission.

(b) and (c). The Central Council for Local Government and Urban Development, at its 21st Meeting held in July, 1984 in New Delhi has recommended a review of the financing norms of HUDCO. The Government is taking further follow-up action in this regard.

(d) and (e). Housing is a State subject and housing projects are formulated and implemented by the State Governments/

Union Territory Administrations. Within their approval plan allocations, State Governments/UTs are free to implement various social housing schemes including those for weaker sections in rural areas in accordance with their needs and priorities.

Loans for Purchase of Indian Built Fishing Vessels

3202. SHRI SUBHASH CHANDRA BOSE ALLURI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are giving huge loans for the purchase of Indian built fishing vessels ;

(b) whether such vessels are highly over priced ; and

(c) the steps Government have taken to examine the real cost of Indian fishing trawlers and the process by which the cost of such boats has been determined ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) The Shipping Development Fund Committee sanction loans for indigenously constructed deep sea fishing vessels to the extent of 95% of the cost of the vessels minus subsidy of 33% of cost payable to the shipyard. The rate of interest payable by the loanee company is 6.75% per annum. The loans are repayable over a period of 15 years with one year moratorium.

(b) and (c). Applications for loans are made in the prescribed proforma by the entrepreneurs, accompanied by quotations received from three registered Shipyards giving, inter alia, the break-up of cost as also the reasons for selection of a particular shipyard for supply of the vessel. Comments on the reasonableness of the cost are obtained from the technical experts in the Ministry of Shipping and Transport as well as reputed Indian Public Sector Shipyards. The inter-departmental Screening Committee for Shipping Development Fund Committee loans considers the applications and makes suitable recommendations to the S.D.F.C.

Foreign Assistance for Removing Khattals from Calcutta

3203. SHRIMATI GEETA MUKHERJEE : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the Netherland Government have agreed to financially assist Government of West Bengal for removing Khattals from Calcutta to four selected colonies ;

(b) if so, whether any money has already reached Government of West Bengal on that account ; and

(c) the salient features of the scheme ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) A sum of Rs. 2.45 crores have so far been released to the Government of West Bengal by the Central Government.

(c) The Netherlands Government had entered into an agreement with Government of India in 1977 for the removal of Khattals from Calcutta and Howrah at an estimated cost of Rs. 736 lakhs. The programme was to be implemented during 1977-78 to 1979-80. The Government of India was to receive a grant from the Netherland Government by way of reimbursement and it was proposed to pass on the assistance as grant from Central and State Government to Calcutta Metropolitan Development Authority. The amount was to be utilised on the following items for the development of four proposed Cattle Colonies at (i) Ganganagar (ii) Garden Reach (iii) East Calcutta and (iv) Howrah.

- | | |
|--|-------------------|
| (a) Land | Rs. 0.3413 crores |
| (b) Land development and infrastructure services including transitional facilities | Rs. 1,4142 crores |
| (c) Cattle sheds and ancillary structures | Rs. 3.6246 crores |
| (d) Milk processing and handling equipment | Rs. 1.9800 crores |